

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 625 of 2019**

**IN THE MATTER OF:**

**Prayag Polytech Pvt. Ltd.**

**...Appellant**

**Vs**

**I World Digital Solution Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Vipul Ganda, Ms. Shreya Jain and Mr. Aman Chaudhary, Advocates.**

**For Respondent: Ms. Gunjan Tejwani, Advocate.**

**ORDER**

**23.08.2019:** Advocate Ms. Gunjan Tejwani holding for Mr. Nikhil Kohli submits that due to personal difficulty learned counsel for the Respondent is not available. Learned counsel seeks time. Learned counsel for the Appellant states that a longer date may not be given.

List the appeal for admission (after notice) on **11<sup>th</sup> September, 2019.**

[Justice A. I. S. Cheema]  
Member (Judicial)

[Justice Bansi Lal Bhat]  
Member (Judicial)

(Kanthi Narahari)  
Member (Technical)

*am/gc*